C.P. No.11/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

NAME OF THE PARTIES:

Mr. Manoj Jain V/s. M/s. S.P.J. Stock Brokers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Nand 128 Bafua	PCS (APSpating)	Naken

## <u>ORDER</u> CP No.11/241(1)/NCLT/MB/MAH/2017

On verification of the proof of service filed by the Petitioner, it appears that the Petition copy sent to the Respondent Company has been returned with a remark of "none claimed", therefore, considering the Petitioner attempting to serve upon the Company has not been affected, the Petitioner is again directed to serve notice upon R1 Company. In respect to service upon Second Respondent is concerned, the Petitioner has not filed proof affecting the service upon R2 i.e. none other than Father of the Petitioner herein, the Petitioner is hereby directed to file Affidavit of service on the next date of hearing.

List this matter on 19.12.2017.

Sd/-

V. NALLASENAPATHY Member (Technical)

**B.S.V. PRAKASH KUMAR** Member (Judicial)